

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 15/2018
IN
COCP NO. 137/Chd/HP/2017
IN
CP No.06(ND)/2009
(Decided matter)**

M/s Umak Investment Co. Pvt.Ltd.Petitioners

Versus.

Harmeet Singh Ghai & Ors.Respondents/Contemnors

Present: Mr. Gaurav Mankotia, Advocate for the petitioner.
Mr. Mukesh Sukhija, Advocate with Mr. Yashpal Gupta,
Advocate for the respondents/Contemnors.
Mr. Harmeet Singh Ghai applicant in person.

CA No. 15/2018

Learned counsel for the applicant Mr. Harmeet Singh Ghai has prayed for deletion of the word 'false' appearing in line No. 3 of para-21 of the application. Permission is granted and learned counsel for the applicant is permitted to make necessary corrections in the original application itself.

Notice of this application to the petitioner-M/s. Umak Investment Co. Pvt. Ltd. Mr. Mankotia, Advocate for the petitioner present accepts notice. Learned counsel for the applicant Mr. Harmeet Singh Ghai submits that before filing reply to the contempt petition, it may be necessary to dispose of his Application listed today.

The matter is adjourned to 28.02.2018. Reply to the application, if any, be filed at least 10 days before the date fixed with copy advance to the counsel opposite. The matter was earlier fixed for 23.01.2018 and so now it

be not listed on the said date but on 28.02.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 16, 2018

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